

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 67/(MAH)/2015
Amendment Application No. 147/2016
CA No. 122/2016 & MA 164/2016

CORAM:

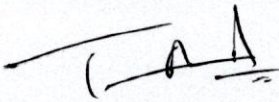
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2016

NAME OF THE PARTIES: Mr. Fidaali Moiz Mithiborwala & Anr.
V/s.
M/s. Angel Exim Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	TASNEEM AHMAD	Adv for Petitioner	
	Vinit J. Mehta i/b Sustine legal	Adv for Respondent	

Common Order

CA No. 144 to 148/2016 & 122/2016 & MA 164/2016

in

CP No.64 to 68/58, 397-398/CLB/MB/MAH/2015

For the Respondents filed replies to the Amendment Applications, the Petitioner is at liberty to file rejoinders on or before next date of hearing by serving copies to other side two days in advance.

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For the Respondents' side requested for adjournment on the ground their counsel missed flight for coming from Delhi to Mumbai, there being no objection from the petitioner side, list CA 122 & MA 164/2016 for mentioning on the next date of hearing and for hearing in Amendment Applications on 19.12.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)